

## Statement

S. No.	Name of the proposed factory	Date of receipt of application in the Department of Food
1	2	3
<b>TAMIL NADU</b>		
1.	Adhi Parasakthi Sugars, Tq. Polur, Distt, North Arcot.	4.2.86
2.	Vaniyaru Sugar Mills Ltd., Tq. Harur, Distt. Dharmapuri.	12.2.86
3.	Thiru Arooran Sugars Ltd., Tq. Kumbakonam, Distt. Thanjavur.	11.2.86
4.	K.V. Kandaswamy, Taluka-Pollachi, Distt. Coimbatore	4.2.86
<b>KARNATAKA</b>		
5.	Sri Bhima Sankar S.S.K. Ltd., Teh. Indi, Distt. Bijapur.	7.2.86

## Signing of Computer/Railway Technology with Japan

1950. SHRI M. RAGHUMA REDDY ;  
SHRI MANIK REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that during the course of the tour to Japan by the Prime Minister in November, 1985 an agreement on computer technology and railway technology was signed ;

(b) whether before signing the agreement, the opinions of the concerned Indian experts was obtained ;

(c) the salient features of this Umbrella agreement ; and

(d) the extent it will effect the economy of India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANARDHANA POOJARY) (a) No, sir.

(b) to (d) Question does not arise.

## Arrears of Payment by Sugar Mills to Sugarcane Growers

1951. SHRI MANIK REDDY :  
SHRI DHARAM PAL SINGH MALIK :  
SHRI SUBHASH YADAV :  
SHRI JAGANNATH PRASAD :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the amount outstanding for payment of sugarcane growers by the Sugar Mills, mill-wise, in each State ;

(b) for how long the payment has been outstanding ;

(c) the reasons therefor ; and

(d) the payment for sugarcane supplies made to mills by cultivators by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A.K. PANJA) (a) to (c) Statement giving the sugarcane price dues, State-wise, in respect of individual sugar mills for 1985-86, 1984-85

1983-84 and earlier seasons as on 15th January 1986 is placed on the Table of the House. [Placed in Library. See No LT 2269/86] As would be seen therefrom, the bulk of the dues relate to the current season. The dues are high at the peak of the crushing season but get cleared expeditiously as the season tapers off. For the last season, out of the total cane price of Rs. 1270 crores only about Rs. 2.94 crores remain to be cleared as on 15.1.86. Percentage-wise, the arrears for the last season are only 0.23 percent. These arrears are spread over a very large number of factories. The small amounts remained unpaid generally due to the growers not coming forward to collect the amounts or due to certain legal difficulties etc. Similar is the position in respect of claims earlier than 1984-85 seasons.

(d) The Central Government fixes the statutory minimum price of sugarcane payable by sugar factories. The payment for the sugarcane purchased is made by the factories. However, the State Governments keep a watch on the payment of cane price to the growers and take necessary steps for ensuring expeditious payments.

#### Withdrawal of scheme of Voluntary Controls of vanaspati

1952. SHRI K. RAMACHANDRA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the prices of vanaspati has risen after the withdrawal of voluntary control;

(b) if so, by what percentage; and

(c) the effective steps contemplated to contain the price rise in vanaspati?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A. K. PANJA): (a) and (b) The prices of bulk packs of vanaspati are hovering at par or near par the prices prevailing during the price agreement. However, the prices of small packs have shown an increase of 3.8 to 7.5% on different packs.

(c) The following, inter alia, steps have been taken to protect the interest of the consumers:

1. A watch is kept on the prices of vanaspati by the Directorate of Vansapati, Vegetable Oils and Fats and with the help of State Governments/Union Territory Administrations.
2. State Governments/Union Territory Administrations have been advised to procure 30% vanaspati produced within their jurisdiction for supply through State Government nominees or through Public Distribution System.
3. Remedial measures including effective supply management of imported oils will be taken to ensure adequate availability and reasonable prices for consumers.
4. Adequate production and easy availability of vanaspati is maintained by supplying certain quantities of imported oils to the industry.

#### Set up of a Committee to look into the Affairs of losing National Textile Corporation Mills

1953. SHRI MURLIDHAR MANE :  
SHRI MOHANBHAI PATEL :

Will the Minister of TEXTILES be pleased to state:

(a) the total number of mills under National Textile Corporation;

(b) the number of mills running into losses;

(c) whether any Committee was set up by Government to look into the affairs of losing National Textile Corporation Mills; and

(d) whether the Committee has submitted its report and if so, what are the major recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) At present, there are 125 mills under National Textile Corporation viz 103 nationalised mills and 22 managed mills.

(b) During the period April-November, 1985, 64 nationalised mills (101 mills aer